

**[TO BE PUBLISHED IN THE  
GAZETTE OF INDIA,  
EXTRAORDINARY, PART-II, SECTION  
3, SUB-SECTION (ii)]**

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

NEW DELHI, THE 22<sup>nd</sup> February, 2007.  
3, Phalguna, 1928 (SAKA )

**NOTIFICATION No.16/2007-Customs (N.T.)**

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G.S.R. No. (E) - In exercise of the powers conferred by sub-rule (1) of Rule 3 of the Customs Tariff (Transitional Product Specific Safeguard Duty) Rules, 2002, and in supersession of notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 81/2005-Customs (N.T) issued vide G.S.R.No. 599(E) dated the 20<sup>th</sup> September, 2005, the Central Government hereby appoints Shri J.K. Batra, Chief Commissioner of Customs, as the Director General (Specific Safeguard) for the purposes of the said rules.

F. No. 528/57/2004-Cus.(TU)

Anupam Prakash  
Under Secretary to the Government of India

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